



2025:DHC:9238-DB



\$~72 & 79

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 15862/2025

DILWAR SINGH RANA

.....Petitioner

Through:

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Shaini Bhardwaj, SPC with
Mr. Rudra Paliwal, GP.
Mr. Nipun Jain, GP.

79

+ W.P.(C) 15895/2025

K VINOD KUMAR

.....Petitioner

Through:

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Sahaj Garg, SPC with Mr.
Rudra Paliwal, GP with Mr. Rahul Sinha, SI,
CISF and Mr. Sunder Lal AC, CISF.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

JUDGMENT (ORAL)

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15.10.2025

C. HARI SHANKAR, J.

1. Learned Counsel for the parties are *ad idem* that these writ petitions can be disposed of with a direction to the respondents to take a decision on the petitioners' representations and pass a reasoned and speaking order within a period of four weeks from today.

2. The order, as and when passed, shall forthwith be



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communicated to the petitioner.

3. Needless to state, should the petitioner continue to remain aggrieved, his remedies in law shall remain reserved.

4. The petitions stand disposed of in the aforesaid terms.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 15, 2025/pa